

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ESTEEM PRESS PARTS PRIVATE LIMITED
 OPERATING IN AUTOMOTIVE ANCILARY AT PCNTDA, BHOSARI, PUNE DISTRICT, MAHARASHTRA
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Esteem Press Parts Private Limited CIN: U29309PN2005PTC020213
2. Address of the registered office	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026
3. URL of website	N.A.
4. Details of place where majority of fixed assets are located	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026
5. Installed capacity of main products/ services	The Company is not operational
6. Quantity and value of main products/ services sold in last financial year	Nil: (the CD has ceased its business operations in March 2023)
7. Number of employees / workmen	Nil: (the CD has ceased its business operations in March 2023)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to the Resolution Professional at: estem.ipc@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to the Resolution Professional at: estem.ipc@gmail.com
10. Last date for receipt of expression of interest	26/03/2025
11. Date of issue of provisional list of prospective resolution applicants	05/04/2025
12. Last date for submission of objections to provisional list	10/04/2025
13. Date of issue of final list of prospective resolution applicants	20/04/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/04/2025
15. Last date for submission of resolution plans	25/05/2025
16. Process email id to submit EOI	estem.ipc@gmail.com

Date: 08/03/2025

Place: Pune

FCA Vinod B. Dongare

Resolution Professional of Esteem Press Parts Private Limited Process

Email ID: estem.ipc@gmail.com Reg.

Email: cavinoddongare@gmail.com

Registered Address – Office No 8, First Floor, Sukhwani Fortune,

Above Gharonda Hotel, Morwadi Court Road, Pimpri, Pune-411018

Registration No: IBBI/IPA-001/IP-P-02872/2023-2024/14391

AFA No: AAI/14391/01/300625/107001 (valid till: 30-06-2025)

V.B. Dongare

VINOD B. DONGARE
 Insolvency Professional
 IP Reg No: IBBI/IPA-001/IP-P-02872/
 2023-2024/14391
 Off No: 8, Sukhwani Fortune,
 1st Floor, Morwadi Court Road,
 Above Gharonda Hotel,
 Pimpri, Pune - 411 018 (MAH.)

जाहीर नोटीस

स नं १२५/५ व इतर भूभाव, ता. मुळशी, जि. पुणे येथील 'कलायडोस्कोप' या एकात्मिक नागरवसाहत प्रकल्पास स्टेट एन्द्हायमेंट इम्पॅक्ट असेसमेंट ऑथॉरिटी (SEIA) महाराष्ट्र तर्फे SIA / MH / INFRA2 / 466718 / 2024. अन्वये पर्यावरण परवानगी प्राप्त झालेली आहे. सदर परवानगीची प्रत <http://parivesh.nic.in> या संकेतस्थळावर उपलब्ध आहे.

कलायडोस्कोप डेव्हलपर्स प्रा. लि.(प्रवर्तक)

फॉर्म क्र. URC-2

प्रकरण कच्चा अध्याय । अंतर्गत नोंदणीसंबंधी सूचना देणारी जाहिरात [कंपनी अधिनियम, २०१३ च्या कलम ३४४ (ब) आणि कंपनीज (अधिकृत अधिकृत सूचनासंबंधी नियम) नियम, २०१४ च्या नियम ४ (१) अन्वये]

१. सूचना दिली जाते की कंपनी अधिनियम, २०१३ च्या कलम ३६६ (२) नुसार, ०१.०१.२०२५ रोजी रजिस्ट्रारकडे अर्ज करण्यात आला आहे की 'श्री सद्गुरू कृपा ग्लोबल प्राइवेट लिमिटेड' ही भागीदारी संस्था व्यवसाय भाग XXI च्या अध्याय । अंतर्गत कंपनी म्हणून नोंदीकृत करण्यासाठी, जी 'श्री सद्गुरू कृपा ग्लोबल प्राइवेट लिमिटेड' या नावाने मर्यादित शेअर्स कंपनी, मर्यादित हद्दी असलेली कंपनी किंवा अमर्यादित कंपनी म्हणून नोंदीवली जाईल.

२. कंपनीचे प्रमुख उद्देश्य पुढीलप्रमाणे आहेत: "वैयस्यमस्री कर, औद्योगिक साहित्य आणि यंत्रसामग्री तसेच त्याचे सूट भागांचे उत्पादन व पुरवठा व्यवसाय करणे."

३. प्रस्तावित कंपनीच्या मसुदा मेमोरँडम ऑफ असोसिएशन आणि आर्टिकल्स ऑफ असोसिएशन ची प्रत कार्यालयात पाहण्यासाठी उपलब्ध आहे. पत्ता: ४६७, गावठाण उर्से, गाव उर्से, तालुका मावळ, जिल्हा पुणे, महाराष्ट्र, भारत - ४१००१६.

४. सूचना दिली जाते की या अर्नास कोणी हरकत घेत असल्यास त्यांनी ह्या नोटीसच्या प्रकाशनाच्या ताखेपासून २१ दिवसांच्या आत ROC CRC, IICA, मानेश, प्लॉट क्र. ६, ७ आणि ए, सेक्टर - ५, IMT मानेश, गुरुवाव येथे लेखी स्वरूपात हरकत नोंदवावी. त्याची प्रत भागीदारी संस्थेच्या नोंदीकृत कार्यालयास पाठवावी.

अर्जदारांची नावे: १. श्रीमती किर्लो रानुत धामणकर २. श्री रणजित विलीप धामणकर

दिनांक: ११/०३/२०२५

जाहीर नोटीस

सर्व लोकांस कळविण्यात येते कि, सि.टी.सी नं. १११६४/१, शिवाजीनगर पुणे ४११००४, तिसरा मजला ऑफिस नं. ३०१ व ३०२ या बाबताचा नोंदीकृत रद्दबातल करारनामा दस्त श्रीमती. व्ही. आर. गुंजाळ व इतर यांनी श्रोमती. निर्मला ना. वाघ व इतर यांचे बाबत दस्त नं १८०९२/२०१९, सप्त रजिस्ट्रार, हवेली क्र. २१, एरंडवणे येथे नोंदवला आहे. सदचा करारनामा (रद्दबातल) हरवला असून तो इतरत्र गहाळ झाला आहे. सदचा दस्त कोणास सापडल्यास ही नोटीस प्रसिद्धी झाल्यापासून सात दिवसांत खालील पत्त्यावर आमचेकडे आणून द्यावा अथवा जमा करावा हि निव्वंती.

अॅड. रुचिका एस. नाथ वकील नं. १०४, फिक्तो केवरी ऑफिस, मावळी, पुणे - ४११०४०. दि. ११/०३/२०२५. मोबाईल: ९९७१०६०२६

कृषी उत्पन्न बाजार समिती पुणे

श्री छत्रपती शिवाजी मार्केटयाड, गुलटेकडी, पुणे - ३१

जाहीर सूचना

श्री छत्रपती शिवाजी मार्केटयाड, गुलटेकडी, पुणे येथील फळे भागीलाल विभागातील गाळा क्रमांक ८४८ हा श्री. निलेश प्रभाकर कडून यांना नियमित शेतीमालाचे टोक व्यवसायासाठी भाडेपध्दताने देणेत आला आहे. सतर गाळा १)श्री.तीसिक करीम सय्यद २)श्री.शहाजी चांवरुण जाधव यांचे नावावर वर्ग होणेकरिता या कार्यालयामध्ये वकीलरूपाने अर्ज आलेला आहे.

तरी, या गाळ्याच्या वर्गीकरणसंबंधी कोणती काही तक्रार / हरकत असल्यात, ही जाहीर सूचना प्रसिद्ध झाल्यापासून पंधरा दिवसांत कुषी उत्पन्न बाजार समिती पुणे यांचे कार्यालयामध्ये लेखी स्वरूपात कळवावे. त्यानंतर कोणतीही तक्रार/हरकत विचारात घेतली जाणार नाही.

सचिव, सभापती, कृषी उत्पन्न बाजार समिती पुणे

हुरूमावरून

सही/शिळा

उपप्रबंधक कोर्टद्वारे

दिनांक:१८/२/२०२५

त्यालयात

टिकाण-पुणे

हिरो हाऊसिंग फायनान्स लिमिटेड
 नोंद. कार्यालय : ०९, कम्युनिटी सेंटर, ब्रह्मल कालो, वसंत विहार, नवी दिल्ली - ११००१७. फोन : ०११ ४९२६७०००, टेली फॉक्स क्रमांक : १८०० २१२ ४८००, ईमेल : customer_care@hero.ubli.com
 वेबसाइट : www.herohousingfinance.com | CIN : U65192DL2016PLC30148.
 संदर्भ पत्ता : ऑफिस क्र. ३०१, ३०२, तिसरा मजला, ए.वि. किरलॉस रोड, संगम वार्ड, तालुका हवेली, जिल्हा पुणे ४११००१.

ताबा सूचना (अचल मालमत्तेसाठी)

(सिक्वर्टिटी इंस्ट्रेट (एफकोसिमेंट) रुल्स, २००२ च्या नियम ६(१)) सहा तसद्विराह वाचण्यात येणाऱ्या सिक्वर्टिटी इंस्ट्रेट (एफकोसिमेंट) रुल्स, २००२ च्या नियम ३ सहा वाचण्यात येणाऱ्या अनुच्छेद ११(१२) अंतर्गत बंधन कर्तव्य असलेल्या अधिकार्यांचे वार करीत खाली नमूद कर्जदारांना एक मागणी सूचना निर्मित केली ज्यात त्यांचे सद्य सुचना प्राप्त झाल्यापासून ६० दिवसांचे आता सूचनेत नमूद कर्जाचे परतफेड करणारे अभावून खरप्रात आले होते. कर्जदार सदर रकमेचे परतफेड करणारा असमर्थ ठरल्याने कर्जदार व सर्वसंभाजन जनतेस सूचित करण्यात आले होते. निर्णयाध्वरीकरांनी सदर नियम ३ सहा वाचण्यात येणाऱ्या सदर अधिनियमाच्या अनुच्छेद १३(४) अंतर्गत बंधन कर्तव्य असलेल्या अधिकार्यांचे वार करीत खाली नमूद मालमत्तेचा ताबा घेतलेला आहे.

कर्ज खाते क्र.	वाच्यतापत्राची / कार्यादेशाची याचता	मागणी सूचना दिनांक / मागणी सूचनेनुसार खजम	सूचना दिनांक (रचनारकत/प्रत्यक्ष)
MHFSVNHOU 2200002927	मयूर मिलिंद मावडे, छया मिलिंद मावडे, मिलिंद बापूराव मावडे, पूजा मिलिंद मावडे	24/05/2024, र. ६२,79,204/- दि. 22/05/2024 रोजी नुसार	१०.०३.२०२५ (प्रत्यक्ष)

सूचित मालमत्ता / स्वाधार मालमत्तेचे वर्णन : पुढील मालमत्तेचे सर्व खंड आणि तुकडे, फ्लॅट क्र. ३०४ मोजमाप ८८२ चौ. फू. म्हणजे ८१.१७ चौ. मी. व्हिल्डराज शाह एन्टीट म्हणून ओळखल्या जाणाऱ्या इमारतीत विसरा मजल्यावर, जमीन संबंधित सीटोपट्टी क्र. ३०३ यावर बांधलेले, नवापूर, तालुका हवेली जिल्हा पुणे येथे स्थित, पुणे महानगरपालिका हद्दीत स्थित, कृषी-सौम्य पुणेकरांचे - उतर किंवा या दिशेने : रस्ता, अडथळ्या किंवा या दिशेने : रस्ता, पुणे किंवा या दिशेने : सीटोपट्टी संख्या ३०३ नवापूर, पॉझा किंवा या दिशेने : रस्ता.

दिनांक : १२.०३.२०२५ दिनांक : नवापूर / रस्ता- प्राधिकृत अधिकारी, हिरो हाऊसिंग फायनान्स लिमिटेड काँग्रेस

जाहीर सूचना

खडकी कॅन्टोनमेंट बोर्ड

याद्वारे सर्व लोकांना सूचित करण्यात येते की कॅन्टोनमेंट अधिनियम, २००६ च्या अनुच्छेद ४६ अंतर्गत अधिसूचित सिव्हील एंजिनियरिंग स्थिर खडकी कॅन्टोनमेंट बोर्डमधील जी.एल.आर.स.क्र. २७/३४१ चे पर.क्र. २१, जुना बाजार, खडकी, क्षेत्रफळ सुमारे ७९८ चौ. फू. ही मालमत्ता ओल्ड ग्रांट्स टर्म वर खारित आहे. रेकार्डवर एचओआर आहेत. श्री गुरु बाबूराव शिंदे आणि श्रीमती उज्वला राजू शिंदे. १) दि. ११/०७/२०२० रोजी मूळ पावलेल्या राजू बाबूराव शिंदे यांचे खडकी कॅन्टोनमेंट बोर्डद्वारे जारी करण्यात आलेले मूळ प्रमाणपत्र २) दि. १३/१२/२०२४ रोजी ई-सेवा केंद्र येथे निष्पादित कायदेशीर वारसा शपथ ३) उप-निबंधक, वर्ग-II, हवेली क्र. १६ पुणे येथे दि. २१/१२/२०२१ रोजी अ.क्र. १८४३३८/२०२१ वर नोंदीकृत गैरलीड डेड ४) संयुक्त उप-निबंधक, वर्ग-II, हवेली क्र. ०८, पुणे येथे दि. १२/०९/२०२४ रोजी अ. क्र. १९५४१/१-४५/२०२४ वर नोंदीकृत अभिहरस्तोकन खत ५) दि. ११/१२/२०२१ रोजी अ. क्र. २७/२०२४ वर नोंदीकृत नोटीस दिशेने केलीले क्षतिपूर्ती बंध्यपत्राच्या आधारावर एचओआरस आणि श्री गुरु बाबूराव शिंदे आणि उज्वला राजू शिंदे यांची नावे काढून आणले नाव लावावे यासाठी सदीप शंकरलाल अहिर यांचेकडून दि. २०/०९/२०२४ रोजी अर्ज प्राप्त झालेला आहे.

वर नमूद घट्याच्या प्रस्तावित हस्तांतरणाबाबत कुणाची काही हरकत / दावा असल्यास त्यांनी तो लेखी स्वरूपात कार्यादेशीर पुण्यासह मुख्य कार्यकारी अधिकारी, कॅन्टोनमेंट बोर्ड, खडकी यांचेकडे सदर सूचना प्रकाशित होण्याच्या दिनांकापासून ३० (तीस) दिवसांचे आत पाठवावा.

सदर विहित कालावधीत काहीही हरकत / दावा प्राप्त न झाल्यास कॅन्टोनमेंट बोर्ड, खडकी यांचेद्वारे सदर अर्जाद्वाराच्या नावे सद्य पर्यंत मालमत्तेचे हस्तांतरण करण्यासाठी पावले उचलण्यात येतील आणि याद्वारे या संदर्भात काहीही दावा करण्यात आल्यास/ हरकत घेण्यात आल्यास ती विचारात घेण्यात येणार नाही.

मुख्य कार्यकारी अधिकारी कॅन्टोनमेंट बोर्ड खडकी (मीनाक्षी लोहिया)

क्र. OBK/२१/P-१८ कार्यालय, कॅन्टोनमेंट बोर्ड, खडकी, पुणे ४११००३, दिनांक: १० मार्च, २०२५.

आयडीएफसी फर्स्ट बँक लिमिटेड

CIN : L65110TN2014PLC097792

नोंदीकृत कार्यालय : के.आर.एम टॉवर्स, ८४ मजला, हॉर्टन रोड, चेन्नई, चेन्नई - ६०००३१, टेली. : +९१ ४४ ४५६४ ४००० | फॅक्स : +९१ ४४ ४५६४ ४०२२.

प्राधिकृत अधिकारी : श्री. अशोक दाट्टा । संदर्भ क्रमांक - ९४०७८६४४४४ प्राधिकृत अधिकारी : श्री. अभिषेक पवार । संदर्भ क्रमांक - ९०२९७११२५५

सर्फेसी अँक्ट २००२ च्या तरतुदी अंतर्गत खाजगी करागद्दारे विक्रीकरीता मालमत्ता ज्याअर्थी, आयडीएफसी फर्स्ट बँक लि. च्या प्राधिकृत अधिकारी यांनी सिक्वर्टिटाइझेशन ७-२८ रिकन्स्ट्रक्शन ऑफ फार्मानाजियल अँसेटर्स अँड एफकोसिमेंट ऑफ सिक्वर्टिटी इंस्ट्रेट अँक्ट, २००२ (सर्फेसी अँक्ट, २००२) च्या कलम १३(४) अंतर्गत पुढील मालमत्ता, पुढील मालमत्तेचे सर्व खंड आणि तुकडे, पुढील संबंधित प्लॉट क्र. ११, सर्व्हे क्र. ४०, हिस्सा क्र. १/१२, वारजे माळवाडी, पुणे- ४११०५८. चतुर्सीमा - उत्तर : श्री. अनिल सिंग यांचा उर्वरित प्लॉट, दक्षिण : श्री. बाळासाहेब मकर यांची मालमत्ता, पूर्व : १० फुट रस्ता आणि श्री. पायगुडे यांची मालमत्ता आणि पश्चिम : स. क्र. ४१, अमृत वेल हाऊसिंग कॉम्प्लेक्स ('सुश्री' मालमत्ता)। सदर मालमत्ता अनिल वीरेंद्र सिंग आणि वीरेंद्र एस सिंग (कर्जदार) यांच्या कर्ज खाते क्र. ९०५५२२६ संदर्भात असून या मालमत्तेचा ताबा घेतला आहे. प्राधिकृत अधिकारी यांना सर्फेसी कायद्यांतर्गत वर नमूद केलेल्या सूचित मालमत्तेच्या खरेदीसाठी सोडवणे (एफकोसिमेंट) स्वरूप सूचना प्राप्त झाले आहे. आता, प्राधिकृत अधिकारी याद्वारे सिक्वर्टिटी इंस्ट्रेट (एफकोसिमेंट) रुल्स २००२ च्या नियम ३ आणि ९ नुसार खाजगी करागद्दारे अर्जात नोंदविलेले मालमत्तेच्या विक्रीची सूचना देत आहेत. विक्री "जे काही आहे तेथे आहे आणि जसे आहे जे काही आहे" तत्वावर करण्यात येईल.

तागार असलेल्या मालमत्तेचा पत्ता

पुढील मालमत्तेचे सर्व खंड आणि तुकडे, पुढील संबंधित प्लॉट क्र. ११, सर्व्हे क्र. ४०, हिस्सा क्र. १/१२, वारजे माळवाडी, पुणे-४११०५८. चतुर्सीमा - उत्तर : श्री. अनिल सिंग यांचा उर्वरित प्लॉट, दक्षिण : श्री. बाळासाहेब मकर यांची मालमत्ता, पूर्व : १० फुट रस्ता आणि श्री. पायगुडे यांची मालमत्ता आणि पश्चिम : स. क्र. ४१, अमृत वेल हाऊसिंग कॉम्प्लेक्स.

राखीव किंमत

खाजगी करागद्दारी लिलावा दिनांक

कर्जदार आणि सह-कर्जदार यांना याद्वारे सूचित केले जाते की मागणी सूचनेमध्ये नमूद केल्याप्रमाणे रक्कम म्हणजे रु. ३४५११७२.२७/- (रुपये चोतीस लाख एकावन्न हजार एकोशे शाहतर आणि सत्तावीस पैसे फक्त) सोबत त्यावरील व्याज आणि सहायक खर्च इतकी रक्कम दि. २८-०३-२०२५ पूर्वी भरावी, असे न केल्यास खाजगी करागद्दारे मालमत्ता विकली जाईल.

दिनांक : १२.०३.२०२५ प्राधिकृत अधिकारी स्थळ : पुणे आयडीएफसी फर्स्ट बँक लिमिटेड

नमुना जेथे पीसीएनडीटीए, भॉटसूर, पुणे जिಲ್ಲा महाराष्ट्र येथे ऑटोमॉटिव्ह उप-कंपनी संचालित करणाऱ्या एटीएम प्रस पादर्स प्रायव्हेट लिमिटेडकडिता स्वायत्त अभियंत्रणी आरंभण [भारतीय नादारी व दिवाळ्योरी मंडळ (कार्पोरेट व्यक्तीना नादार ठरविण्याची प्रक्रिया) नियम, २०१६ मधील नियम ३६ए मधील उप-नियम (१) अंतर्गत]

संबंधित तपशील	एटीएम प्रस पादर्स प्रायव्हेट लिमिटेड CIN: U29309PN2005PTC020213
१. कार्पोरेट देणेकरणाचे नाव तसेच PAN व CIN / LLP क्र.	एटीएम प्रस पादर्स प्रायव्हेट लिमिटेड CIN: U29309PN2005PTC020213
२. नोंदीकृत कार्यालयाचे पत्ता	प्लॉट क्र. २८६, सेक्टर १०, पीसीएनडीटीए, भॉटसूर, पुणे, महाराष्ट्र, भारत ४११०२६
३. वेबसाइटची युआरएल	उत्पत्ती नोंदी
४. बँडवरी रिसर नाव जेथे रिसर आउट ला टिकाणोचे तपशील	प्लॉट क्र. २८६, सेक्टर १०, पीसीएनडीटीए, भॉटसूर, पुणे, महाराष्ट्र, भारत ४११०२६
५. मुळ उत्पादने/सेवांची श्रेणीना-समूहात	कंपनी सह नाव
६. मागील आर्थिक वर्षांत विक्री करणाऱ्या अलेच्या मुळ उत्पादने/सेवांचे प्रमाण व प्रभाव	निकः (सीडी यांनी मार्च २०२३ मध्ये व्यवसाय परिचालन बंद केलेले आहे)
७. कर्जाची / कर्जावली संख्या	निकः (सीडी यांनी मार्च २०२३ मध्ये व्यवसाय परिचालन बंद केलेले आहे)
८. देण सर्वांची शेवटची उलतवण असलेली वित्तीय विवरणे (परिशिष्टावर) सह अधिक माहिती, धनकोची यादी युआरएल आणि उपलब्ध आहे	निराकरणा व्यवसायिक यांना eastern.ibt@gmail.com येथे विनंती पाठवून मागता येईल
९. संहिताच्या अनुच्छेद २५(२)(ए) अंतर्गत निराकरणा व्यवसायिक यांना eastern.ibt@gmail.com येथे विनंती पाठवून मागता येईल	
१०. स्वारस अधिष्ठाती स्वीकारणाऱ्या शेवटचा दिनांक	२६/०३/२०२५
११. संभाव्य ठरव अर्जाद्वारांसाठी हंगामी यादी जारी करण्याचा शेवटचा दिनांक	०५/०४/२०२५
१२. हंगामी यादीवरील आक्षेप सादर करण्याबाबत करण्याचा शेवटचा दिनांक	१०/०४/२०२५
१३. संभाव्य निराकरण अर्जाद्वारांची अंतिम यादी जारी केल्याचा दिनांक	२०/०४/२०२५
१४. संभाव्य निराकरण अर्जाद्वारांना माहिती सूचना, मूल्यांकन मॉडिअस आणि निराकरण येताना जारी केल्याचा दिनांक	२५/०४/२०२५
१५. निराकरण येताना सादर करण्याचा शेवटचा दिनांक	२५/०५/२०२५
१६. स्वारस अधिष्ठाती सादर करण्यासाठी प्रोसेस झेल आमडी	estern.ibt@gmail.com

एपीसीओ विनोद डी. डोंगरे
 दिनांक: ०८/०३/२०२५
 टिकाण: पुणे

नोंदीकृत पत्ता - ऑफिस क्र. ३, पहिला मजला, सुरधानी फॉरम्युल, चॅट्टी वल्लेच्या वर, मोरबाडी रोड, सिपरी, पुणे - ४११०१८. नोंदीकृत क्रमांक: IBBI/PA-००१/PP-P-०२८७२/२०२३-२४/१४३९१ एपीएम क्र.: AAU/१४३९१/०१/३००६२५/१०७००१ ३०-०६-२०२५ पर्यंत वैध)

अधिनियमाच्या अध्याय XXI च्या भाग १ अंतर्गत नोंदणीसाठी नोटीस देणारी जाहिरात.

[कंपनी अधिनियम, २०१३ च्या धारा ३७४ (b) आणि कंपनी (नोंदीकृत अधिकृत) नियम, २०१४ च्या नियम ४(१) नुसार]

१. हे सूचित केले जाते की, कंपनी अधिनियम, २०१३ च्या धारा ३६६ च्या उपधारा (२) नुसार, पुण्यातील नोंदीकृत्यांकडे पंधरा दिवसांच्या आत, परंतु तीस दिवसांच्या सामापीपूर्वी, सारदेते हाऊसिंग एअरल्लेरी, मर्यादित दायित्व भागीदारी कंपनी अधिनियम २०१३ च्या अध्याय XXI च्या भाग अंतर्गत, सेशद्वारे मर्यादित कंपनी म्हणून नोंदीकृत आणि सादर करण्याच्या प्रस्ताव आहेत.

२. कंपनीचे मुख्य उद्देश्य खालीलप्रमाणे आहेत: १. बांधकाम, बांधकाम व्यवसायिक, विकासक, प्रवर्तक कंत्राटदार आणि रिअल इस्टेट उपक्रमांच्या व्यवसाय करणे आणि इमारत किंवा संरचना असलेली किंवा नसलेली कोणतीही जमीन खरेदी, विक्री किंवा व्यवस्थापित करणे अंधीक्षक, देखभाल, सुरक्षण करणे, सुधारणा करणे किंवा बदलणे किंवा गुंतवणूक, उभारणी, बांधकाम, काम, देखभाल, सुरक्षाणा किंवा बदल करण्यात मदत करणे भारतात किंवा कोणत्याही ऑपरेटिंग अर टेकनॉलॉजी पार्क, विशेष आर्थिक क्षेत्र पार्क बायो टेकनॉलॉजी पार्क, व्यावसायिक आणि निवासी इमारत कारखाने, गोदावे, दुकाने, कामे, सेवा आपटॉटद्वारे, मनोरंजन क्लब्स सह क्लब, हॉटेल्स, मॉल्स, मल्टिप्लेक्स, शॉपिंग सेंटर आणि मॉल्स भूमिगत बंधूदे, साईडिंग पुल खाणी सार्वजनिक बांधकाम किंवा सर्व प्रकारच्या वाहतूक साईडिंग, रस्ते बांधणी, ड्रेनेज, सॅनिटरी गॅस, विद्युत उपकरणे, अपारंपरिक आणि अक्षय ऊर्जा पुरवठा कार्यालये, जहाजे आणि त्यात योगदान देणे आणि त्यापैकी कोणत्याही गोष्टी खाली करणे पूर्णवर्णणी आणि दुरुस्ती करणे.

३. मर्यादित कंपनीच्या घटनापत्रक आणि वित्तामालवीची एक प्रत एस.एन.३६/६/८, हाय.एम.७/५, आंबेगाव बीके, पहिला मजला, आंबेगाव बीके, पुणे - ४११०४६ येथील कार्यालयात पाहून येईल.

४. हे सूचित केले जाते की, या अर्जात विरोध करणाऱ्या कोणत्याही व्यक्तीने आपल्या विरोधाची माहिती लेखी स्वरूपात द रजिस्टर ऑफ नोंदीकृत मालमत्ता सेंटर, इंडियन इन्स्टिट्यूट ऑफ कॉर्पोरेट अफेयर्स (आइआइसीए), प्लॉट क्र. ६, ७, ८ सेक्टर ५, आद्य एम डी मानेश, (गुडवार्ड, हरियाणा, प-२२२०५०, भारत कडे) या नोटीस प्रकाशनाच्या दिनांकापासून २१ (इकवीस) दिवसांच्या आत पाठवावी. तसेच कंपनीच्या नोंदीकृत कार्यालयात एक प्रत पाठवावी.

दिनांक: १२ मार्च, २०२५ अर्जाद्वारांचे नाव: अ. अनंद दयानंद अग्रवाल २) कविता आनंद अग्रवाल

सूचना

ग्लॅक्सोस्मिथक्लॉइन फार्मास्युटिकल्स लिमिटेड

नोंदीकृत कार्यालय : जीएफके हाऊस, डॉ. अनी बेसेट रोड, वळ्डी, मुंबई महाराष्ट्र ४०००३०.

याद्वारे सूचना देण्यात येते की, कंपनीच्या खाली नमूद केलेल्या सिक्वर्टिटाइजेशन प्रमाणपत्रे हवले / गहाळ झाले आहेत / झाली आहेत आणि आणि सदर सिक्वर्टिटाइज प्रमाणपत्रे / अर्जाद्वारां दुपितकर प्रमाणपत्रे जारी करण्यासाठी कंपनीकडे अर्ज केला आहे.

सदर सिक्वर्टिटाइजवावत ज्या कोणत्याही व्यक्तीचा दावा असेल त्यांनी असा दावा या ताखेपासून १५ दिवसांच्या आत कंपनीच्या नोंदीकृत कार्यालयात दाखल करावा, अन्यथा कंपनी पुढील सूचना न देता दुपितकर प्रमाणपत्रे / प्रमाणपत्रे जारी करेल.

घातकोचे आणि संदर्भ घातकोचे नाव, जर असेल	सिक्वर्टिटाइज प्रकाश आणि दर्शनी मूल्या	सिक्वर्चिटी टाऊची संख्या :	फॉलिओ क्र.	प्रमाणपत्र क्र.	विशिष्ट क्र.
सुरशील गिजानन कामत	इक्रीटी क्र. १०/-	००९९९३५	२८३२८	६२४०१०१	६२४०१३०
		१५	००९९९३५	८८६६२	१०२०९५० १०२०९५३
		१५	००९९९३५	१३८५३४	१३७९८७९ १३७९८८०५
		३०	००९९९३५	२४१६५८	१४८७७८२० १४८७७८४९
		२०	००९९९३५	४१६४६०	१७९९०११८ १७९९०१३७
		५०	००९९९३५	७४४९८७	३४४६४०३० ३४४६४०७९
		५०	००९९९३५	७४४९८८	३४४६४०८० ३४४६४१२९
		१०	००९९९३५	७४४९८९	३४४६४१३० ३४४६४१३९
		२२०	००९९९३५	१२८९२१३	१७१४८४०९३

ADITYA BIRLA HOUSING FINANCE LIMITED
 Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
 Branch Office: Aditya Birla Housing Finance Ltd., 1st Floor Lohia Jain Arcade, S No. 106, Near Chaturshrung Temple Sanapati Bapat Road, Pune-411016

1. ABHFL: Authorized Officer- Mr. Ganesh Konde - 91 96891 41469
 2. Auction Service Provider (ASP) - MIS e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 900023297 & 926552819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 18-04-2025, for recovery of Rs. 8,44,423/- (Rupees Eight Lakh Forty Four Thousand Four Hundred Twenty Three Only) and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **BALASAHEB SHRAVAN DHIVARE & SANGITA BALASAHEB DHIVARE**.

The reserve price will be INR 13,43,760/- (Rupees Thirteen Lakh Forty Three Thousand Seven Hundred Sixty Only) and the Earnest Money Deposit (EMD) will be INR 1,34,376/- (Rupees One Lakh Thirty Four Thousand Three Hundred Seventy Six Only). The last date of EMD deposit is 17-04-2025. The date for inspection of the said property is fixed on 16-04-2025 between 11:00 am to 04:00 pm.

DESCRIPTION OF IMMOVABLE PROPERTY
 All That Piece And Parcel Of Residential Flat No. 602, Admeasuring 30.95 Sq. Mtrs. I.E. 333.14 Sq. Ft. Carpet Area, To Be Situated On The 6th Floor, In The Building "B4", On The Project Known As "Tivani Trikaya Phase 1", Gat No. 513P, 515P, 516P, 517P, 525P, Alandi- Markal Road, At Talapur, Pune, Maharashtra-412216, And Bounded As: East: 12 Mtr. Wide Internal Road, West: Gat No. 526, North: Amenity Space, South: Gat No. 513 P 515 P 516 P 525 P

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act-or-lie>. **Date: 12-03-2025** Place: PUNE

Kotak Mahindra Bank Limited
 Reg. Office: 27MKC, C-37, G-Bldg, Bandra Kurla Complex, Bandra (E), Mumbai- 400051
 Branch Office: Kotak Mahindra Bank Limited - Nymburda, 4th Floor, Zone-2 Yerwade, Pune Nagar Highway, Pune - 411006.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(6) Read With Provision To Rule 9 (1) Of The Security Interest (Enforcement) Rules, 2002. Subsequent to the assignment of debt in favour of Kotak Mahindra Bank Limited by "Easli Finance Business Loan Limited" (hereinafter referred to as "ESSEL" (The Authorized Officer of Kotak Mahindra Bank Limited (hereinafter referred to as "The Bank/KMIB/Secured Creditor") has taken physical possession of below described immovable property (hereinafter called the secured asset) mortgaged/charged to the secured creditor on 16.03.2021. Notice is hereby given to the borrower (s) and co-borrower (s) in particular and public in general that the bank has decided to sell the secured asset under e-auction under the provisions of the said act, 2002 on "as is where is", "as is what is", and "whatever there is" basis for recovery of Rs. 1,85,95,690/- (Rupees One Crore Eighty Five Lakh Ninety Five Thousand Six Hundred and Ninety Only) outstanding as on 10.03.2025 along with future applicable interest till realization, under the loan account no. LNPUN00615-160000432; loan availed by M/S Sarda Oil Mill, Mr. Sarda Bharat Rammeas & Mrs. Sarada Yogita Bharat as per below details.

Particulars
 Date Of Auction: 02/04/2025
 Time Of Auction: Between 12:00 Pm To 1:00 Pm With Unlimited Extension Of 5 Minutes
 Reserve Price: Rs. 61,00,000/- (Rupees Sixty One Lakh Only)
 Earnest Money Deposit (EMD): Rs. 6,10,000/- (Rupees Six Lakh Ten Thousand Only)
 Last Date For Submission Of EMD With Kyc: 01/04/2025 Upto 6:00 PM. (IST)
 Description Of The Secured Asset: All that piece and parcel of land situated at Gat No. 1717 area admeasuring 1 Hectare 48 AAR and Additional Potkharaba 0 Hectare 01 AAR, total area admeasuring 1 Hectare 47 AAR, out of which purchased land admeasuring 0 Hectare 11 AAR i.e. (1100 sq.ft) and constructed thereon in the village-Kalkhor, Zilla/Panhalad-Pune, Taluka-Panchayat Samiti, Haveli, District-Pune. Property bounded as East: Road and Canal, South: Property of Tushar/Anant/Kalhor, West: Property of Chugera, North: Property of Sirdhu Katakate.
 Known Encumbrances: Nil

The borrower's attention is invited to the provisions of sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty. In case of any clarification/requirement regarding assets under sale, bidder may contact the bank's IVR No. (+91-915219751) for clarifications. Bidder may also contact Mr. Prahalad Ghagare (+91 9518112176), Mrs. Priyanka Agrawal Mob No. (+91989527020) & Mr. Sanjay Chavan (Mob No. +919855312859) for clarifications. For detailed terms and conditions of the sale, please refer to the link <https://www.kotak.com/bank-auctions.html> provided in the bank's website i.e. www.kotak.com AND/OR on <http://bankauctions.in/>
Place: Pune, DATE: 12.03.2025 For Kotak Mahindra Bank Ltd., Authorized Officer

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MARUTI STRIPS AND FERRO ALLOYS PRIVATE LIMITED DEALING IN IRON & STEEL AT PUNE
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/ CIN/ LLP No.	M/S. MARUTI STRIPS AND FERROALLOYS PRIVATE LIMITED CIN: U27701PN2009PTC131771
2. Address of the registered office	Clover Center, Office No-D-544, 5th Floor, 7 Maldevia Road, Pune Camp, Pune, Maharashtra, India, 411001.
3. URL of website	N/A.
4. Details of place where majority of fixed assets are located	Clover Center, Office No-D-544, 5th Floor, 7 Maldevia Road, Pune Camp, Pune, Maharashtra, India, 411001.
5. Installed capacity of main products/ services	Involved in Manufacture of Basic Iron & Steel.
6. Quantity and value of main products/ services sold in last financial year	Nil turnover of the Company during FY 2023-24 is Rs. Nil.
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	May be obtained by sending an email to: cp.maru@gmail.com or pratikakabra@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to: cp.maru@gmail.com or pratikakabra@gmail.com
10. Last date for receipt of expression of interest	17.03.2025
11. Date of issue of provisional list of prospective resolution applicants	07.04.2025
12. Last date for submission of objections to provisional list	12.04.2025
13. Date of issue of final list of prospective resolution applicants	22.04.2025
14. Date of issue of IM, evaluation matrix and request for resolution plan to prospective resolution applicants	12.04.2025
15. Last date of submission of resolution plan	12.05.2025
16. Process email id to submit EOI	cp.maru@gmail.com

Vishnu Kant Kabra
 Resolution Professional of Esteem Press Parts Private Limited Process
 Email ID: estem.ipo@gmail.com
 Registered Address - Office No. 8, First Floor, Sukhmani Fortune, Above Ghazonda Hotel, Morwadi Court Road, Pimpri, Pune-411018, MAHARASHTRA-411018
 Registration No: BB/PA/001/P-02872/2023-2024/14391, AFA No: AA/14391/01/300625/107001 (valid till: 30-06-2025)

Union Bank Asset Recovery Branch: Suyog Plaza, 1st Floor, 1278, Jangali Maharaj Road, Deccan Gymkhana, Pune-411 004.
Email: ubin0578789@unionbankofindia.bank

[Rule - 8(1)] POSSESSION NOTICE (For immovable property)

Whereas The undersigned being the authorized officer of **Union Bank of India, Asset Recovery Branch**, Suyog Plaza, 1st Floor, 1278, Jangali Maharaj Road, Deccan Gymkhana, Pune-411 004, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.11.2024 calling upon the borrower Mr. Shahwahmad Jalaluddin Sayyed & Mr. Mohammad Alamgir Sayyad (Guarantor) to repay the amount mentioned in the notice being Rs. 27,39,459.16 (Rupees Twenty Seven Lakh Thirty Nine Thousand Four Hundred Fifty Nine and Paise Sixteen only) as on 31.10.2024 and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **7th day of March of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Pune Camp Branch** for an amount Rs. 27,39,459.16 (Rupees Twenty Seven Lakh Thirty Nine Thousand Four Hundred Fifty Nine and Paise Sixteen only) as on 31.10.2024 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property
 All that piece and parcel of the Flat No.303, on 3rd Floor, Wing "A" Admeasuring area 580 Sq. Fts. i.e. 53.88 Sq. Mtrs. + Terrace admeasuring area 120 Sq. Fts. 11.14 Sq. Mtrs. In building known as "AMAN COMPLEX", constructed on City Survey No.1295 and 1296, situated at Kasba Peth, Taluka Haveli, District Pune & within limits of Pune Municipal Corporation. Bounded as: On or Towards East by: PMC Lane, West by: C.T.S No.1305, Kasba Peth, South by: C.T.S No. 1297, 1298 & 1302, Kasba Peth, North by: PMC Lane & C.T.S No.1294, Kasba Peth.

Date: 07/03/2025
Place: Pune
Amit Thorat
 Chief Manager & Authorized Officer,
 Union Bank of India

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

PUBLIC NOTICE

This public notice is hereby given, on behalf of my client, pertaining to check the title of immovable properties owned and possessed by Mr. Rajendra Shankarrao Gaikwad which described herein below:-
PROPERTY DESCRIPTION:- Land of Village Pisawar, Taluka Bhor, District Pune.-

Cat No.	Area of Gat		Area Owned by Mr. Rajendra Gaikwad		Boundaries of Whole Gat			
	Cultivation Area H. Ares. SqM	Potkharaba H. Ares. SqM	Cultivation Area H. Ares. SqM	Potkharaba H. Ares. SqM	East Gat No.	South Gat No.	West Gat No.	North Gat No.
798	0.01.50	0.00.50	0.01.50	0.00.50	800	794	797	799
770	0.37.00	0.00.00	0.18.50	0.00.00	821	771	769	769, 821
769	0.35.00	0.02.00	0.35.00	0.02.00	770	775	768	Boundary of Mahade BK.
530	0.96.00	0.74.00	0.48.00	0.37.00	529	531	529	529

That Mr. Rajendra Shankarrao Gaikwad, has represented and affirmed to my client that he is, being the exclusive owner and possessor of the above mentioned immovable properties, and that his rights, title and interests in the below mentioned immovable properties are clear and marketable one. He has further assured and represented that there are no encumbrances of whatsoever nature including mortgage, agreement to sell, gift, will, development agreement, any kind of Power of Attorney, and like. My client is intending to purchase the said immovable properties for valuable consideration on the behalf of the owner. Nevertheless, if any one has any claims of whatsoever nature in respect of the immovable properties mentioned below, may raise their objections, or claims, supported by authenticated documents, in writing within 7 clear days from the publication of this notice. If no claim or objection is received within the stipulated time, my client would enter into the transaction with the owner mentioned above, and no such objection and or claims shall be entertained thereafter.
Date: 12-03-2025
Adv. Kuchika S Jadhav
 ID Legal, Office No-106, 1st Floor, Kurla, Mumbai, Pune-411006.
ADV. SACHIN S. KHOPKAR
 Add:- Flat No. B-401, C.T.S. No. 1229, Plot No. 56, S. No. 89/2, 90/2 & 91/2, Sahasini Co-operative Housing Society, Sahakarnagar No. 2, Parvati, Pune - 411009. Email ID: khopkarassociates@gmail.com Mo. +918087846223

PUBLIC NOTICE

Notice is hereby given to the general public that, my clients are in the process of purchasing the Flat Property more particularly described in Schedule written hereunder on Ownership basis from its Present Owner **MR. SHAILESH BAPURAO TEMBHURNE**; The said Owner have informed our client(s) that, there is no any charges or encumbrances of whatsoever nature existing on the said Flat Property and that, they have clear and marketable title thereto without having encumbrance of any Bank/Financial Institution except encumbrance of Bajaj Housing Finance Ltd. The Notice is hereby given to the public at large that, if any person(s) claiming/ having any rights, title, interest on the scheduled property or any part thereof of whatsoever nature by way of sale, assign, transfer, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise etc; is hereby requested to communicate in writing in respect of the same to the undersigned at my above mentioned address mentioned below within 07 days from the date of issuance of this notice, producing the relevant original documents between 10.00 a.m. to 6.00 p.m., on any working day during the notice period referred to above, as otherwise the said transfer process agreed/proposed will be completed without any further reference or regard to any such purported claim, rights, title or interest of whatsoever nature, received thereafter which shall be deemed to have been waived.

SCHEDULE
Flat bearing No. 706, on Seventh floor, admeasuring area 50.93 Sq. Mtrs. (Carpet area) along with adjoining Balcony area admeasuring 3.92 Sq. Mtrs. & Dry Balcony/Dry Terrace area admeasuring 2.66 Sq. Mtrs. in 'Building/Wing no A-1' stands/constructed on Plot no 01 in the Project known by the name "MAJESTIQUE MRUGVARSHA Phase-1" whole project are constructed on Survey No. 117/1M and 118/2, situated at Dhayari, Tal - Haveli, Dist.- Pune and within registration Sub District Taluka Haveli, District Pune and within the local limits of Pune Municipal Corporation with all the rights thereto.
Dated:- 12/03/2025
Adv. Santosh Aware
 Taware Patil Building, 45, Parvatigauha, Pune-411009
 Mobile no:- 9860804504, 730480504
 E mail ID:-advocateaware@gmail.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ESTEEM PRESS PARTS PRIVATE LIMITED OPERATING IN AUTOMOTIVE AUXILIARY AT PONDHA BHOSARI, PUNE DISTRICT, MAHARASHTRA
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Esteem Press Parts Private Limited CIN: U29309PN2005PTC020213
2. Address of the registered office	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026 N/A.
3. URL of website	N/A.
4. Details of place where majority of fixed assets are located	Plot no. 286, Sector no. 10, PCNTDA, Bhosari, Pune, Maharashtra, India, 411026 The Company is not operational
5. Installed capacity of main products/ services	Nil; (the CD has ceased its business operations in March 2023)
6. Quantity and value of main products/ services sold in last financial year	Nil; (the CD has ceased its business operations in March 2023)
7. Number of employees/ workmen	Nil; (the CD has ceased its business operations in March 2023)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to the Resolution Professional at: estem.ipo@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to the Resolution Professional at: estem.ipo@gmail.com
10. Last date for receipt of expression of interest	26/03/2025
11. Date of issue of provisional list of prospective resolution applicants	05/04/2025
12. Last date for submission of objections to provisional list	10/04/2025
13. Date of issue of final list of prospective resolution applicants	20/04/2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/04/2025
15. Last date for submission of resolution plans	25/05/2025
16. Process email id to submit EOI	estem.ipo@gmail.com

FCV Vinod B. Dongare
 Resolution Professional of Esteem Press Parts Private Limited Process
 Email ID: estem.ipo@gmail.com
 Registered Address - Office No. 8, First Floor, Sukhmani Fortune, Above Ghazonda Hotel, Morwadi Court Road, Pimpri, Pune-411018, MAHARASHTRA-411018
 Registration No: BB/PA/001/P-02872/2023-2024/14391, AFA No: AA/14391/01/300625/107001 (valid till: 30-06-2025)

Form No. 3 [See Regulation-15 (1)(a) / 16(3)]

DEBTS RECOVERY TRIBUNAL PUNE
 Unit no 307 to 310 3rd floor, Kakade Icon Building, Shivaji Nagar, Pune 411005

Case No: 0A/341/2024
 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK Exh. No: 10632
VS
MR PURANDAR SHETTY

To,
 (1) MR. PURANDAR SHETTY D/W/S/O-MONTA NEHA APTS, PHASE-20, FLAT NO 16, KRISHNA NAGAR, CHINCHWAD, PUNE, MAHARASHTRA-411019
 (2) MR. PRAASHEEL JAYPAL SHETTY NIRMAL PARK, SECTOR 21, PLOT NO 128, KRISHNA NAGAR, CHINCHWAD, PUNE 411019 PUNE, MAHARASHTRA-411019

SUMMONS

WHEREAS, 0A/341/2024 was listed before Hon'ble Presiding Officer/Registrar on 06/01/2025. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (0A) filed against you for recovery of debts of Rs. 27,24,146.66/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 26/03/2025 at 10:30A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 21/01/2024.

Signature of the Officer
 Authorised to issue summons.

Form No. 14 [See Regulation-33(2)] By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL PUNE
 PMT Commercial Building No. 1, Shankarshet Road, Swargate, Pune.
 Under sections 25 to 28 of The Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rule 2 of Second Schedule to The Income Tax Act, 1961.
RC/24/1/2020 DEMAND NOTICE 07.01.2025

KOTAK MAHINDRA BANK LIMITED VS SHRI SUKRUT SUNIL DHOTRE
To, (CD-1) Shri Sukrut Sunil Dhotre, R/AT Flat No. 22, Bldg. A-1, Vijaya Rashmi Residency, Nr. Ganpati Matha Temple, Malwad, Pune-411058.

This is to notify that as per the Recovery Certificate issued in pursuance of order passed by the President Officer, DEBTS Recovery Tribunal Pune in OA/345/2019 an amount of Rs. 25,77,315.44 (Rupees Twenty Five Lakh Seventy Seven Thousand Three Hundred Fifteen & Paise Forty Four only) alongwith pendente lite and future interest @ 9.57% w.e.f. 03.04.2019 till realization and costs of Rs. 53,005/- (Rupees Fifty Three Thousands Five Only) has become due against you (Fully).

2. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 17.03.2025 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay :
 (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date : 07.01.2025.
Sd/- Ravikant Vinayak Yadav
 Recovery Officer-I,
 Debts Recovery Tribunal, Pune

AUNDH BANER BRANCH
 Shop No 54, Adams Court, Near Ranka Jewellers, Baner Road, Baner Pune - 411045
 Phone: 020-27293107

Bank of India
 Relationship beyond banking

APPENDIX-IV [See rule-8(1)] POSSESSION NOTICE (for Immovable Property)

Whereas The undersigned being the authorised officer of the **Bank Of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24-12-2024 calling upon the borrower **Mrs. Surekha Suresh Khavale and Mr. Suresh Kundlik Khavale** to repay the amount mentioned in the notice being **Rs. 13,37,126.92 + Uncharged Interest (Rupees Thirteen Lakh Thirty Seven Thousand One Hundred Twenty Six Rupees and Ninety Two paise plus uncharged interest)** within 60 days from the date of receipt of the said notice.

The borrower's having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 10th day of March of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank Of India for an amount Rs. 13,36,744.18 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
 All that part and parcel of the property consisting of Flat No. 901, 9th Floor, area 37.62 Sq. Mtrs. i.e. 405 Sq. Fts. Carpet.alongwith 4.83 Sq. Mtrs.i.e. 52 Sq. Fts. Terrace, in the Lake Shire Co-op. Housing Society, S. No. 59 hissa No. 2/1 at Ambegaon Khurd, Pune.

Bounded:
 On the North by : Entrance
 On the South by : Open
 On the East by : Staircase
 On the West by : Open

Date: 10-03-2025
Place: PUNE
Authorized Officer
Chief Manager,
BANK OF INDIA

IndusInd Bank
 1st Floor, Sangam Tower, Church Road, Jaipur-302001.

APPENDIX IV-A under Rule 9 (1) [See proviso to Rule 6 (6)] Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Act).

Notice is hereby given to the public in general and in particular to the Borrower (s), Co-borrowers and Guarantor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken on 27/09/2024 by the Authorised Officer of IndusInd Bank Limited. The Secured Assets, will be sold on "As is where is basis", "as is what is basis", "whatever there is basis" and "No recourse Basis" on 27/03/2025, for recovery of Rs. 12,07,42,241/- (Rupees Twelve Crore Eight Lakh Forty Two Thousand Seven Hundred and Twenty Four Paise Only) as on 25/02/2025 together with further interest, cost & expenses etc. due to the Secured Creditor from following Borrower/ Co-Borrower/ Guarantor/ Mortgagee. The reserve price and earnest money to be deposited is mentioned below respectively.

The Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, shall be deposited through IMPS/RTGS/NEFT only in favour of IndusInd Bank Ltd having Account No. 000736611092, IFSC: INDB0000007, and Branch Address: No. 3 Village Road Nungambakkam, Chennai- 600034. Before submitting the tender document, the successful bidder(s) shall pay a deposit of 25% of the Sale Price (less 10% amount paid along with the Bid. The purchaser needs to pay remaining 15% on confirmation) on the date of e-Auction or not later than the next working day. The balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.

Name of Borrower/ Co-Borrower's/Guarantor's/Mortgagor's Address
 1/M/S Computer Electricals And Computers Through It's Proprietor 2/Mr. Surendra Ramchandra Shinde 3/Mrs. Pradnya Surendra Shinde All R/O Flat No. 104, Building No. A1 Phase II, Mont Vert Pristine Aunoh Road, Bopodi, Pune 411020 Also at: 193, Naik Chawl/Bopodi Pune City Khadi Pune City Maharashtra, 411003

Loan Account Numbers	MPM01208N
Reserve Price	Rs. 45,63,000/- (Forty Five Lakh Sixty Three Thousand Only)
Earnest Money Deposit (EMD)	Rs. 4,56,300/- (Four Lakh Fifty Six Thousand Three Hundred Only)
Date & Time of e-auction	27/03/2025 11:00 A.M - 12:00 P.M
Last date of submission of bids along with EMD	26/03/2025 upto 4:00 PM
Minimum bid increment amount	Rs. 10,000/- (Rupees Ten Thousand Only)
Date & Time of inspection of property	18/03/2025 from 11:00 AM to 01:00 PM (with pre appointment)
E auction Website Address	https://www.bankauctions.com
Description Of The Immovable Property Secured Asset	All Piece and Parcel Of Flat No. 203, On The 2nd Floor, Admeasuring 72.46 Sq. Mtr. In Wing B3. In The Society Named As "Goodwill Orchids Co-Operative Housing Society Limited", Constructed On Land Bearing Survey No. 18/1+2/23 Situated At Dhanot Within The Limits Of Pune Municipal Corporation Maharashtra.

Terms and Conditions:-1E-auction is being held on "AS IS WHERE IS"/"AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis and will be conducted "Online". 2The auction will be conducted through IndusInd Bank approved service provider: M/S. CI India Pvt. Ltd., at the web portal www.bankauctions.com. 3Documents, Declaration, General Terms and Conditions of online auction sale are available at Secured Creditor's website i.e. <https://www.indusind.com> or website of service provider i.e. <https://www.bankauctions.com>. 4The best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims / rights / dues / affecting the properties, prior to submitting their bid, in this regard, the e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of IndusInd Bank. 5The intending bidders who require assistance in creating Log ID & Password, uploading data, submitting bid, training on e-bidding process etc. may contact M/s. CI India Pvt. Ltd. Plot No. 28, 3rd floor, sector 44, Gurgaon, 120093 Haryana. Support No. 7291981124.25.26, & Contact Sh. Bhavik 886682937 (Manager-bankauctions) Support e-mail ID: support@bankauctions.com and for any property related query you may contact the Bank Officer Mr. Chaitanyam Panchariya. Ph - 9768989891. 6It may please be noted that in case of any discrepancy / inconsistency between e-auctions notices published in English and in vernacular then the contents of the notice published in English shall prevail. 7The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third party claims / rights / dues. 8The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date: 04th Mar 2025
Place: Pune
Sd/-Authorized Officer,
For IndusInd Bank Limited

Bank of Baroda
 HAL Chinchwad Branch : Mumbai Pune Road, HAL Colony, Pimpri- Chinchwad 411018 Ph. +91022-1800223344

SYMBOLIC POSSESSION NOTICE (For Immovable property only)

Whereas, the undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 09/10/2024 calling upon the Borrower **M/s. Nawale Transport Proprietor Mr. Narayan K. Nawale** to repay the amount mentioned in the notice being **Rs. 19,99,755.50/- (Nineteen Lakh Ninety Nine Thousand Seven Hundred And Fifty Five And Fifty Paise Only) + Interest thereon and other charges** within 60 days from the date of receipt of the said notice.